

FIR No.317 /18  
u/s 509 IPC  
PS Punjabi Bagh  
S/v Narayan Das etc.

25.06.2021

Matter taken up through VC.

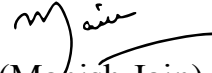
Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Both accused persons are stated to be without arrest.

In the interest of justice, put up for consideration on charge sheet  
on 24.08.2021.



(Manish Jain)

MM-01 /(West)/THC:Delhi

25.06.2021

FIR No.236/21  
u/s 392/395/411/34 IPC 25/27 Arms Act  
PS Punjabi Bagh  
S/v Sachin etc.

25.06.2021

Matter taken up through VC.

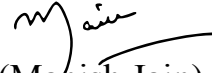
Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Accused persons are stated to be in JC.

In the interest of justice, put up for consideration on charge sheet  
on 08.07.2021.



(Manish Jain)

MM-01 /(West)/THC:Delhi

25.06.2021

FIR No.007929/2021  
u/s 379/411 IPC  
PS Punjabi Bagh

25.06.2021

**Matter taken up through VC.**

This is an application seeking release of vehicle bearing registration no. **DL8 CP 9557** on superdari.

Present: Ld. APP for the State.  
Sh. Vinay Kumar Ld. Counsel for the applicant / AR Sh. Rajesh Kumar.

It is submitted by Id. Counsel that applicant is the AR of the registered owner of the aforesaid vehicle. It is requested that the aforesaid vehicle may be kindly be released to the applicant. Board resolution is also is also filed alongwith the application.

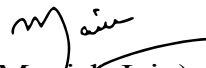
IO has filed his reply wherein he has posed no objection to the release of vehicle.

Accordingly, in view of the submissions made, let vehicle bearing registration no. **DL8CP 9557** be released to the rightful owner / applicant after due compliance of the guidelines laid by the Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat**", **AIR 2003 SC 638**, and Hon'ble Delhi High Court in case titled as "**Manjit Singh Vs. State**" in **Crl. M.C. No. 4485/2013 dated 10.09.2014** on furnishing indemnity bond in sum of the value of the vehicle in the last insurance policy to the satisfaction of the concerned IO / SHO. Cost of the photographs shall be borne by the applicant.

Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

Application is accordingly disposed of.

Copy of this order be given *dasti* to applicant.

  
(Manish Jain)

MM-01(West)/THC:Delhi  
25.06.2021

e-FIR No.WD-PB-000045/2021  
u/s 379/411 IPC  
PS Punjabi Bagh

25.06.2021

This is an application seeking release of Mobile Phone **Vivo Y 53** on superdari moved on behalf of applicant Harvinder Kaur.

Present: Ld. APP for the State.

Applicant Harvinder Kaur is present.

It is submitted by applicant that she is the rightful owner of the aforesaid mobile phone and same may kindly be released to her. She has also filed the bill of mobile phone alongwith the application.

IO has filed his reply wherein he has posed no objection to the release of aforesaid mobile phone.

Accordingly, in view of the submissions made, let aforesaid mobile phone be released to the rightful owner / applicant after due compliance of the guidelines laid by the Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat**", AIR 2003 SC 638, and Hon'ble Delhi High Court in case titled as "**Manjit Singh Vs. State**" in **Crl. M.C. No. 4485/2013 dated 10.09.2014** on furnishing indemnity bond in sum of the value of the aforesaid mobile phone to the satisfaction of the concerned IO / SHO. Cost of the photographs shall be borne by the applicant.

Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

Application is accordingly disposed of.

Copy of this order be given *dasti* to applicant.



(Manish Jain)

MM-01(West)/THC:Delhi  
25.06.2021

FIR No.333 /2021

u/s 308/34 IPC

PS Punjabi Bagh

S/v Akash

25.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh. D. C. Akarniya, Id. Counsel for accused / applicant Akash.

An application for calling status report on health of accused Akash from jail superintendent of jail no.5, Tihar Jail moved.

Heard. Perused the reply filed on behalf of jail superintendent.

Medical Incharge has sought 3 days time for filing of the report.

Accordingly, it is hereby directed that the detailed report with respect to the medical condition of accused Akash be positively filed on 28.06.2021.

Copy of order be sent to the jail superintendent concerned for compliance.



(Manish Jain)

MM-01 /(West)/THC:Delhi

25.06.2021

FIR No.514 /2021  
u/s 25 Arms Act  
PS Punjabi Bagh  
**S/v Karan @ Babusha**

25.06.2021

Present: Ld. APP for the State.

Sh. Pranay Abhishek, Ld. Advocate for accused / applicant

Karan.

An application for grant of bail is moved on behalf of accused Karan.

Arguments heard on bail application. Perused the reply of IO.

It is submitted by ld. counsel for the accused / applicant that accused has nothing to do with the present case and has been falsely implicated. It is further submitted that accused is in JC since 07.06.2021. It is stated that alleged recovery has already been effected, investigation is complete and accused / applicant is no more required for any custodial interrogation. It is further submitted that accused / applicant is ready to abide by the terms of the bail.

Bail application is opposed by Ld. APP for the State stating that accused is a habitual offender and may abscond or tamper with the evidence if released on bail.

Considering the abovesaid submissions and the fact that recovery has been effected, accused / applicant Karan is no more required for any custodial interrogation. Hence, accused Karan is admitted to bail on furnishing bail bond in the sum of Rs.20,000/- with one surety of like amount subject to following conditions:-

1. That he shall not tamper or intimidate the witnesses.
2. That he shall appear on each and every date of hearing.
3. That he shall furnish his address as and when he changes the same.

Application is accordingly disposed off.

Copy of order be given dasti.

  
(Manish Jain)

MM-01(West)/THC:Delhi:25.06.2021

FIR No.374 /2021  
u/s 356/379/34 IPC  
PS Punjabi Bagh  
**S/v Harsh @ Jatin @ Nali**

25.06.2021

Present: Ld. APP for the State.

Sh. A. K. Sharma, Ld. Advocate for accused / applicant Harsh @ Jatin @ Nali.

An application for grant of bail is moved on behalf of accused Harsh @ Jatin @ Nali.

Arguments heard on bail application. Perused the reply of IO.

It is submitted by ld. counsel for the accused / applicant that accused has nothing to do with the present case and has been falsely implicated. It is further submitted that accused was arrested in case FIR no.312/21, PS Moti Nagar and thereafter arrested in the present case only on the basis of disclosure statement. It is further submitted that accused is in JC since 06.06.2021. It is stated that investigation of the present case is complete and accused / applicant is no more required for any custodial interrogation. It is further submitted that accused / applicant is ready to abide by the terms of the bail.

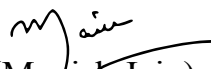
Bail application is opposed by Ld. APP for the State stating that accused may abscond or tamper with the evidence if released on bail.

Considering the abovesaid submissions, I am of the opinion that the accused / applicant Harsh @ Jatin @ Nali is no more required for any custodial interrogation. Hence, accused Harsh @ Jatin @ Nali is admitted to bail on furnishing bail bond in the sum of Rs. 20,000/- with one surety of like amount subject to following conditions:-

1. That he shall not tamper or intimidate the witnesses.
2. That he shall appear on each and every date of hearing.
3. That he shall furnish his address as and when he changes the same.

Application is accordingly disposed off.

Copy of order be given dasti.

  
(Manish Jain)

MM-01(West)/THC:Delhi:25.06.2021

FIR No.548 /2020  
u/s 188/392/356/379/34 IPC  
PS Punjabi Bagh  
S/v Ravi Kant

25.06.2021

**Matter taken up through VC.**

Present: Ld. APP for the State.

Sh.Mayank Khurana, Ld. Counsel for applicant Ravi Kant.

An application for grant of bail is moved on behalf of accused Ravi Kant.

Arguments heard on bail application. Perused the reply of IO.

It is submitted by ld. Counsel that bail application of accused was allowed on 17.06.2021, however, he is still in JC as he is unable to furnish surety bond. It is requested by ld. Counsel that accused / applicant may be released on personal bond. Ld. Counsel has also relied upon the judgment of Hon'ble High Court titled as Ajay Verma vs. Govt. of NCT of Delhi in WP(C) No.10689/17 decided on dated 08.03.2018.

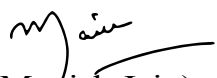
Bail application is opposed by Ld. APP for the State.

Address verification report filed by IO verifying the address stated in the application to be correct. It has been submitted on behalf of applicant that he does not have enough finances to secure surety in terms of bail order passed by this court.

In light of the directions issued by the Hon'ble High Court of Delhi in Ajay Verma Vs. Govt. of NCT of Delhi in WP(C) no.10689/2017, orders dated 15.12.2017 and 08.03.2018, an accused cannot be left languishing in jail despite an order of bail in his favour solely on ground of financial inability.

Considering the facts and circumstances of the present application, the fact that his address has been verified by the IO / SHO and that he is from a poor section of society and unable to furnish surety bond, his application for release on personal bond stands allowed subject to furnishing personal bond in sum of Rs.10,000/- to the satisfaction of the concerned jail superintendent.

Application disposed of accordingly. Copy of order be provided electronically to the ld. Advocate for accused as well as to the Jail Superintendent concerned.

  
(Manish Jain)

MM-01(West)/THC:Delhi:25.06.2021

FIR No.313 /2019  
u/s 407 IPC  
PS Punjabi Bagh  
S/v Nitin Malviya

25.06.2021

**Matter taken up through VC.**

Present: Ld. APP for the State.

IO SI Ajay Kumar is present.

An application for issuance of nonailable warrant against the accused Nitin Malviya is moved by IO SI Ajay Kumar.

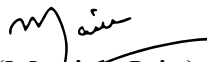
It is submitted by IO that the abovenamed accused had not joined the investigation of the present case. It is also submitted by IO that despite various visits, accused was not found at his address. It is also submitted by IO that accused is deliberately avoiding the process of law and concealing himself. It is requested by IO that coercive measures be used to procure the presence of accused and it is requested that nonailable warrant be issued qua accused Nitin Malviya to procure his presence.

Heard. Perused.

In view of submissions made, letailable warrant in sum of Rs.5,000/- be issued against the accused Nitin Malviya s/o Sh. Ram Das Malviya to be executed through IO.

Application is disposed of accordingly.

Copy of order be given dasti to IO.

  
(Manish Jain)

MM-01(West)/THC:Delhi:25.06.2021